

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**WEDNESDAY, THE TWENTY FOURTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

THE HONOURABLE SRI JUSTICE NAGESH BHEEMAPAKA

WRIT PETITION NO: 26383 OF 2025

Between:

Vuppalapati Ramesh, S/o. Late. V. Kumara Swamy, Aged about 65 years, Occ. Retired Employee, R/o. H.No.12-7-276 to 285, Mettuguda, Secunderabad-500017.

...PETITIONER

AND

1. The Chairman and Managing Director, TGSPDCL, (A Govt. of Telangana Undertaking) (Formerly Central Power Distribution Company of A.P. Ltd.) Corporate Office. 6-1-50, Mint Compound, Hyderabad-500 063.
2. The Superintending Engineer/CGM, Operations, TGSPDCL, Mettuguda, Secunderabad.
3. The Divisional Engineer, Operations, TGSPDCL, City-V Division, Near Gandhi Hospital, Secunderabad.
4. The Assistant Divisional Engineer, Operations, TGSPDCL, Near Gandhi Hospital, Secunderabad.
5. The Assistant Engineer, Operations, TGSPDCL, Tarnaka, Secunderabad.
6. Shaik Mastan, S/o. Khalesha Wali, Aged about 38 years, Occ. Business, R/o. H.No. 2-234/1, Madhirala Village, Chilakaluripet Mandal, Palnadu District, A.P.
7. Mallempati Sreedhar, S/o. M.Narasimha Rao, Aged about 58 years, Occ. Business, R/o. H.No.15-13-154/B/205, Vijaya Raghava Towers, Bank Colony, Khammam District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or more in the nature of a writ of Mandamus, or any other appropriate writ order or direction declaring the action of Respondent Nos.2 to 5 in assigning the petitioners old Unique Service Nos.100253345 & 11500070 to Respondents Nos. 6 & 7, even though they don't have any title in respect of

7

House Nos. 12-7-276 to 12-7-285 in Survey No. 790/1/P (old Sy. No. -733), Mettuguda, Secunderabad, without issuing any notice or providing an opportunity of hearing to the petitioner, as illegal, arbitrary, against to the principles of natural justice and consequently direct the Respondent Nos.2 to 5 to delete /revoke the unlawful assignment of the petitioners unique electricity service Nos. 100253345 and 115000701 to Respondents 6 and 7 by considering the petitioner representation dt.18/08/2025 and Petitioner online complaint ID Nos.TK2507905410 & TK2507905411 dt.27/07/2025.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings on electricity service Nos. 100253345 and 15000701 which were on the name of Petitioner assigned to Respondent Nos.6 and 7 on H.Nos.12-7-276 to 12-7-285 in Survey No. 790/1/P (old Sy. No. 733), Mettuguda, Secunderabad.

Counsel for the Petitioner : SRI PADALA PRAVIN KUMAR

**Counsel for Respondents No.1to5 : SRI N.SREEDHAR REDDY,
SC FOR TSSPDCL**

Counsel for Respondents No.6&7 : --

The Court made the following: ORDER

THE HON'BLE SRI JUSTICE NAGESH BHEEMAPAKA

WRIT PETITION No.26383 OF 2025

ORDER:

Learned counsel for the petitioner and Sri N.Sreedhar Reddy, learned Standing Counsel appearing for respondent Nos.1 to 5 are present.

2. Learned counsel for the petitioner, on instructions, submits that as per the web-portal of the TGSPDCL, the respondents have restored the subject service connections on to the name of the petitioner and his brother, and thus, the cause in the writ petition does not survive for consideration.

3. Recording the same, the Writ Petition is closed. No order as to costs.

Consequently, miscellaneous applications, pending if any, shall stand closed.

//TRUE COPY//

SD/- A .JAYASREE
ASSISTANT REGISTRAR
SECTION OFFICER

To,

1. One CC to SRI PADALA PRAVIN KUMAR, Advocate. [OPUC]
2. One CC to SRI N.SREEDHAR REDDY, SC FOR TGSPDCL. [OPUC]
3. Two CD Copies.

BSK

TKS

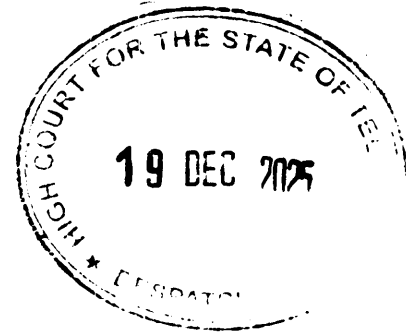
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HIGH COURT

DATED:24/09/2025

ORDER

WP.No.26383 of 2025



**CLOSING THE WRIT PETITION
WITHOUT COSTS**

⑤ pma,
19/12/25